

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2755**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

NEW LAW TO REGULATE NGOs

2755. SHRI G. HARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is true that the Government is considering a new law to regulate NGOs and their funding;

(b) if so, the details thereof;

(c) whether not a single NGO has been prosecuted till date; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): No, Madam.

(c) & (d): Appropriate action as per the provisions of the Foreign Contribution Regulation Act (FCRA), 2010 and Rules made thereunder is taken against the NGOs in case of violation of any provision of the said Act/Rules. Registration of more than ten thousand NGOs has been cancelled since 2015-16 for violation of the provisions of FCRA, 2010 and Rules made thereunder.
